

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
7887/2017

(Arising out of impugned final judgment and order dated 26/11/2015
in SA No. 1503/2006 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP AND ORS

Petitioner(s)

VERSUS

RAVINDRA KUMAR

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 21/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Ravi Prakash Mehrotra, Adv.
Ms. Neelam Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

There shall be stay of operation of the
impugned order of the High Court in the meantime.

(Madhu Bala)
Court Master

(Veena Khera)
Court Master